

lowest strata of the peasantry. Here also that type of policy should be adopted in the horticulture sector. For the science and technology development and extension work, the budget allocation has been reduced and that should be given proper priority. As the Minister has already said, in the bio-technology and gene sector...

MR. DEPUTY-SPEAKER : Shri Basu, please conclude now. -Would you like to withdraw your Resolution or not?

SHRI ANIL BASU : I am finishing in a minute. Lastly, I would like to quote before this House what has been said by the Government of India in the recent Rome Summit. In the Rome Declaration, it has been said that:

"Besides spectacular increase in the foodgrain production in recent years, the problem of chronic malnutrition continues to exist extensively among children and women because they are caught in the relentless sequence of ignorance, poverty, inadequate food intake, disease and early death."

The paper also glosses over the skewed foodgrain production patterns being pursued in the country. Pulses, considered the key source of protein for the poorer sections, have registered a downward slide with the per capita availability coming down from 69 grams in 1961 to 37 grams in 1995. The only source of protein which is available to the poor, to the villagers in the countryside are the pulses and their consumption has come down to 37 grams.

MR. DEPUTY-SPEAKER : Shri Basu, I have to take up the Half-an-Hour discussion also. What do you propose now?

SHRI ANIL BASU : So, Sir, a New Agricultural Policy is urgently required for the economy of the country, for better living of our countrymen, for the betterment of our agricultural sector and also of the peasantry. I urge upon the Government to formulate a New Agricultural Policy to protect the interests of the Indian agriculture and the agriculturists and to increase the productivity. All sections of the House have extended their support to this Resolution and the Minister had also promised that they are in tune with this Resolution, and that he would come before the House with a New Agricultural Policy. They will have to decide in the Cabinet and after that they will have to come before the House and give us a chance for discussion. All the points have been noted by the Minister. I am very happy that the Resolution has been accepted not only by the Government but by all sections of the House. That is why, I am not pressing the Resolution; I am withdrawing my Resolution.

MR. DEPUTY-SPEAKER : Is it the pleasure of the House that the Resolution moved by Shri Anil Basu be withdrawn?

*The Resolution was, by leave, withdrawn.*

17.38 hrs.

## RESOLUTION RE: ILLEGAL IMMIGRANTS

[Translation]

SHRI JAGATVIR SINGH DRONA : Mr. Deputy Speaker Sir, I beg to move:

"That this House expresses its grave concern over the large scale illegal immigration into the country. Since 1975 and recommends that concrete steps be taken to identify all those illegal immigrants and deport them to the country of their origin."

Sir, I have moved this resolution because illegal immigrants are creating a lot of problems in our country. The population of our country is already 95 crore, and in 9 country like ours where we find ourselves unable to provide employment to our people, raise the standard of living of our people, when two and a half crore illegal immigrants will reside here, they are sure to cast far reaching effects on the standard of living of the people and on the situation of employment, the security of the country and other problems and I would urge upon the other hon. members to raise themselves above the politics and party times and express their views in the House in this regard.

MR. DEPUTY SPEAKER : Mr. Drona? you may continue your speech afterwards.

SHRI I.D. SWAMI (Karnal) : Mr. Deputy Speaker, Sir, I am on a point of order. Now, it is almost 6.00 p.m. Half an Hour's short duration discussion is also to be taken up but my resolution regarding the creation of Uttaranchal is very important which is also listed in today's agenda. Since, this discussion is sure to continue, if you allow to move my resolution also, it may be taken up for discussion afterwards.

MR. DEPUTY SPEAKER : Only one and not two resolutions can be moved at a time.

SHRI I.D. SWAMI : Second resolution can also be moved with due permission of the House.

MR. DEPUTY SPEAKER : Now we have taken up half an hour discussion.

SHRI I.D. SWAMI : My resolution pertains to the creation of Uttaranchal announced by the hon. Prime Minister from the Red Fort... (Interruptions)

MR. DEPUTY SPEAKER : Mr. Swami, please sit down. Two resolutions cannot be moved at a time.

SHRI I.D. SWAMI : Two resolutions can be moved at a time with the permission of the House and there have been such precedents.

MR. DEPUTY SPEAKER : Please let the Half an Hour discussion be take up.